

reviewed by a meeting of its signatories held in Geneva in September-October 1953; and

(b) if so, whether any important changes were made so far as Indian imports are concerned?

The Minister of Commerce (Shri Karmarkar): (a) No, Sir.

(b) Does not arise.

EXPORT OF TEA AND COFFEE

***253. Th. Lakshman Singh Charak:**

(a) Will the Minister of Commerce and Industry be pleased to state what are the countries to which Indian Tea and Coffee are exported?

(b) What are the countries with whom the Government of India have entered into agreements?

The Minister of Commerce (Shri Karmarkar): (a) and (b). A statement is laid on the Table of the House. [See Appendix II, annexure No. 19]

EXPORT OF IRON ORE

***257. Shri Buchhikotaiah:** Will the Minister of Commerce and Industry be pleased to state whether it is a fact that some companies are exporting the iron ore to foreign countries through Masulipatam port?

The Minister of Commerce (Shri Karmarkar): Yes.

INDO-KASHMIR JULY AGREEMENT

***265. Shri V. G. Deshpande:** (a) Will the Prime Minister be pleased to state how far the July Agreement with regard to Jammu and Kashmir State has been implemented?

(b) By which date will the remaining portions of the Agreement be implemented?

The Prime Minister (Shri Jawaharlal Nehru): (a) and (b). Certain steps were taken by the Government of India as well as by the Government of Jammu and Kashmir State last year in implementation of that

Agreement. Most of the provisions, however, have not thus far been implemented, though the Constituent Assembly of the State has accepted the Agreement of July 1952 and the present Prime Minister of the State has stated that that agreement will be implemented soon. It is expected that further steps will be taken at the next meeting of the Constituent Assembly of the State. As the whole question is part of the Constitution of the State that is being drafted, it cannot be dealt with separately. It can only be taken up when that Constitution or part of it is taken up.

INDIAN CONSULATE IN GENEVA

***267. Shri Bansal:** Will the Prime Minister be pleased to state:

(a) when the Indian Consulate in Geneva was opened; and

(b) whether it is a fact that the commercial side of the work of the Embassy at Berne has been transferred to Geneva?

The Prime Minister (Shri Jawaharlal Nehru): (a) The Consulate-General started functioning from 15th August, 1953.

(b) Yes, Sir.

PAYMENT OF COMPENSATION TO DISPLACED PERSONS

***268. Shri Gidwani:** (a) will the Minister of Rehabilitation be pleased to state what steps have been taken by Government to implement the scheme of payment of compensation to claimants of priority categories as announced on the 5th November, 1953 and published in the Indian Press on the 6th November, 1953?

(b) When will the applications be invited from the other claimants occupying Government-built houses and evacuee houses not covered by the above scheme?

(c) What is Government's scheme regarding payment of compensation to the rest of claimants?